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Central Administrative Tribunal, Principal Bench

Original Application No.618 of 2003  
M.A.No.648/2003

New Delhi, this the 7th day of November, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. S.A. Singh, Member (A)

1. Shri Anand Singh (A.No.1008389)  
S/o Shri Dariao Singh  
H.No.375,  
Vill. & PO Kair,  
New Delhi
2. Ranjit Singh (A.No.2942818)  
S/o late Shri Rula Ram,  
H.No.99, Sultanpuri,  
New Delhi-41
3. Harnarayan Singh (A.No.2941855)  
S/o Shri Pat Ram  
R/o H.No.99, Sultanpuri,  
New Delhi-41
4. Smt. Mahender Kaur,  
Wd/o late Shri Dhanwant Singh  
(A.No.63447207)  
R/o N-67, Gali No.4,  
Vishnu Garden, Tilak Nagar,  
New Delhi
5. Smt. Krishna Devi,  
Widow of late Shri Chinta Ram,  
(A.No.2922193)  
R/o D/2, Shivam Nagar,  
Lakadh Bazar, Faridabad  
(Haryana)
6. Smt. Bimla Devi,  
Widow of late Shri Khushal Singh  
(A.No.8001032)  
R/o D-42/16, Kabul Line,  
Delhi Cantt., New Delhi
7. Smt. Padmini Devi,  
Wd/o late Shri Krishan  
(A.No.2960378)  
R/o WZ-226/A, Sadh Nagar,  
New Delhi

.... Applicants

(By Advocate: Shri A.K. Pandey)

Versus

1. Union of India,  
Through the Secretary,  
Ministry of Defence,  
New Delhi-1
2. The Engineer-in-Chief,  
Army Headquarters,  
Kashmir House,  
New Delhi-1

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3. The Chief Engineer,  
Delhi Zone, Delhi Cantt.  
New Delhi-10

4. The Commander Works Engineer (Utilities)  
Delhi Cantt.  
New Delhi-10

.... Respondents

(By Advocate: Mrs. Harvinder Oberoi)

O R D E R (ORAL)

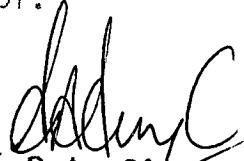
By Justice V.S. Aggarwal, Chairman


M.A. 648/2003

M.A. is allowed subject to just exceptions.  
Filing of the joint application is permitted.

O.A. 618/2003

It is not in dispute that similar question has already considered by this Tribunal in O.A. 328/2003 (Kirpal Singh & ors. vs. Union of India & ors.). Therefore, on parity of reasoning, we dispose of the present application on the same terms as in O.A. 328/2003. O.A. is disposed of.

  
( S.A. Singh )  
Member (A)

  
( V.S. Aggarwal )  
Chairman

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